

(e) if so, the names of such harmful drugs;

(f) whether the Government have banned the said harmful drugs in India also;

(g) if so, the details thereof; and

(h) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) to (c) Banning of drugs is an on-going process. Based on the recommendations of experts and on the advice of the Drugs Technical Advisory Board, a statutory advisory body under the Drugs and Cosmetics Act, 1940, the Government, from time to time, prohibits manufacture and sale of drugs considered ineffective/irrational or harmful. 56 categories of drugs/durg formulations have so far been prohibited.

(d) to (h) Banning of drugs does not come under the purview of World Health Organisation. It reports about the harmful drugs in some countries. World Health Organisation are reported to have withdrawn 44 drugs from use in some countries. Of these, 26 drugs were not approved for marketing in India, 11 drugs have been withdrawn on the advice of experts and the remaining 7 drugs have been allowed for continued marketing in consultation with medical experts subject to necessary cautionary statement on the labels and package inserts.

Blood Bank

4764. SHRI RANJIB BISWAL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government are aware that a large number of fraud Blood Banks are running in the country;

(b) if so, the details thereof;

(c) whether blood sold by these banks was prepared by chemicals only; and

(d) if so, the steps taken by the Government to prevent the selling of such blood and action taken against the guilty persons?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) to (d): All blood banks are required to be licenced as per the Drugs and Cosmetics Act and Rules. Licences can now only be issued with the approval of the central licensing authority.

The State Government have been asked to conduct inspection of the Blood Banks in their States and to take action against the offenders under Section 27 of Drugs and Cosmetics Act.

The Supreme Court has also directed that all unlicensed Blood Banks should stop functioning after December, 1996.

[Translation]

Opening of Medical/Engineering Colleges

4765. SHRI S.P. JAISWAL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government have any proposal under consideration for opening of medical/engineering colleges etc. at Mahatma Gandhi Kashi Vidyapeeth; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) and (b) There is no proposal for setting up of any Engineering College at Mahatma Gandhi Kashi Vidyapeeth, Varanasi. However, a proposal has been received from said Vidyapeeth, Varanasi to establish a medical college.

[English]

Sakti-Tangyar Highway

4766. SHRI P. NAMGYAL : Will the Minister of DEFENCE be pleased to state:

(a) whether Army, as well as, the people of Nubra Valley and Durbuk area of Ladakh had been demanding for construction of Sakti-Tangyar highway via Wari-la and through the Border Road Organisation (BRO);

(b) whether it is also a fact that with the construction of the said road, frequent blockade due to snow of Khardong-la and Chang-la can be avoided thereby saving crores of rupees every year for maintaining the above two passes; and

(c) if replies to (a) and (b) above are in the affirmative, whether the Government would start construction through B.R.O. of the proposed Sakti-Tangyar highway immediately to link both Nubra and Durbak area with Leh, and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) Yes, Sir.

(b) The proposed road will not pass through Khardongla and Changla passes. It will be an alternative route for Khardongla and Changla.

(c) The Survey work for this road is in progress. Work will commence subject to availability of funds. The

linking of Nubra and Durbak Valleys will depend on the progress of work on the road Sakti-Warila-Tangyar-Agham.

Tikku Committee Report

4767. SHRI SOMJIBHAI DAMOR : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the benefits of Tikku Committee Report has been extended to Homoeopathy and other Indian Systems of Medicines;

(b) if so, since when, and the details thereof; and

(c) if not, the reasons thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) to (c) Most of the Tikku Committees' recommendations have been extended with effect from 5th December, 1991 to the Physicians of Homoeopathy and other Indian Systems of Medicines. The benefits include: Upgradation of Medical Officers, Medical Officers In-charge of Ayurveda, Homoeopathic and Unani Dispensaries, Deputy Advisers of Ayurveda & Unani, Medical Superintendents of CGHS Ayurvedic Hospitals and Adviser (Ayurveda & Siddha) and Adviser (Homoeopathy). ISM&H Officers have been brought at par to their allopathic counterparts in the matter of grant of Non-Practising Allowance (NPA), Post-Graduate Allowance (PGA), Book Allowance and Conveyance Allowance in regard to rates, date of effect and conditions of eligibility.

[*Translation*]

Hindi as a Compulsory Subject

4768. SHRI VIRENDRA KUMAR SINGH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the names of States, where Hindi has been made as a compulsory subject and the class upto which it is taught;

(b) whether there is any scheme to make Hindi as a compulsory subject at national level in the entire country; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) to (c) The National Policy on Education (NPE), 1986 has endorsed the stipulation of the NPE, 1968 which envisaged that at the secondary stage, the State Governments should adopt and vigorously implement the

Three Language Formula. This Formula, at the secondary stage requires the following:

(i) Study of a modern Indian language, preferably one of the Southern languages, apart from Hindi and English in the Hindi-speaking States; and

(ii) Study of Hindi, English and the regional language in the non-Hindi speaking States.

As such, the formula provides for compulsory study of Hindi, regional language and English at the secondary stage in the non-Hindi speaking States. All the States, except Tamil Nadu, have accepted the Formula in principle.

In the non-Hindi speaking States of Andhra Pradesh, Arunachal Pradesh, Goa, Gujarat, Karnataka, Kerala, Maharashtra, Orissa and Punjab, Hindi is being taught as a compulsory subject at the secondary stage.

However, the role of the Central Government in the matter of implementation of the Three Language Formula is recommendatory and the State Governments/UT Administrations have been urged from time to time to take steps for expeditious and faithful implementation of the Formula.

[*English*]

Dual Passport to NRIs

4769. SHRI SURESH PRABHU : Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government propose to introduce dual passport system to benefit NRIs; and

(b) if so, the salient features of the scheme and by when it is to be implemented?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL) : (a) There is at present no proposal by Government to introduce dual passport system to benefit NRIs.

(b) Does not arise.

Supply of Turbines for HPP and SSP

4770. SHRI SANAT MEHTA : Will the Minister of WATER RESOURCES be pleased to state:

(a) the latest position in the matter of supply of Turbines to be supplied by M/s Hitachi and Generators from M/s Toshiba for river based Hydro Power Project for Sardar Sarovar Project on Narmada;

(b) the storage charges and demurrage claimed by Japanese companies;